

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.75357 of 2024**

Arising Out of PS. Case No.-276 Year-2024 Thana- AAJAM NAGAR District- Katihar

Md. Saheb S/O Late Jalaluddin R/O Basgaon, Ward No.-11, P.S- Abadpur,
Distt.- Katihar.

... .. Petitioner/s

Versus

The State of Bihar Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Sanjeev Kumar Singh
For the Opposite Party/s : Mr.Dr. Indiwari Kumari

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

6 21-02-2025 Heard learned counsel for the petitioner and learned
APP for the State.

2. The petitioner seeks bail in connection with Azamnagar P.S. Case No. 276 of 2024 registered for the offence under Section 309(4) of the BNS.

3. As per the prosecution case, four unknown criminals are alleged to have looted Rs. 55,805/-, one Tab etc. from the informant.

4. Rs. 5300/- and one mobile phone have been recovered from the petitioner and the petitioner has also given a self-inculpatory statement. The petitioner is in jail since 5.8.2024.

5. Considering the aforesaid fact, this Court is not inclined to grant bail to the petitioner.



6. Accordingly, this application is dismissed.

(Sandeep Kumar, J)

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